

LIST OF INDEX

LIST OF PAPERS IN O.A./I.A. NO. 692190 OF

(Sut. Indica Bodaelth)

PART	SERIAL NO. OF PAPERS ON RECORD	DATE OF PAPER / FILING	DESCRIPTION OF PAPER
I	1	-	Registry Noting
	2	10-8-90	TO
	3	22-8-90	TO
	4	23-10-90	Registrar's Court order
		5-12-90	PT
	5	18-1-91	PT
	6	22-4-91	TO
	7	24-4-91	TO
	8	11-11-93	PT
	8	12-1-94	TO / JW / Dismissed
II	—	—	Cosm. Hwile Sh. M.S. Dushpande. v. Hwile Sh. MR Kohatkar, m.
III	1	11-2-94	Index B enclosed LHO
	2-3	24-11-93	Copy & JW issued to Advocates
	3-4	—	Notice return unserved from app
	5-6	23-5-91	Notice issued to parties for PH.
	7-8	9-10-90	Copy & order dt. 24-4-91 issued to
	9-16	28-9-90	Scrutiny sheet & OP
			Notice issued & Remedy to be

78
ST A(N) 62/90

APPENDIX 'A' FORM

"FORM-I"

(Part II)

ORIGINAL APPLICATION NO. 692/90

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNALS ACT, 1985

Title of the case:-

Between

All India Guards Council,
Registration No.1140
(Central Zone), Central
Railway, Ajni, Nagpur -
Through its Divisional
Secretary, Rajendralal
Chakrabarty.

.. Applicant

And

1. The Chairman,
Railway Board,
Ministry of Railways,
New Delhi.

2. The General Manager,
Central Railway,
V.T. Bombay.

3. The Divisional Railway Manager,
Central Railway,
Nagpur.

.. Respondents

I N D E X

S.No.	Description of documents relied upon	Page No.
1.	Application	1 - 16
2.	Notification No.G.S.R.527(E) dated July 1, 1985.	17
3.	Recommendations of the Fourth Pay Commission on to discontinue Selec- tion Grade for posts in Group 'C' and 'D'.	18
4.	Impugned circular No.NGP/K-752/TFC/ REG/PASS.GUARD/11 dated 10.7.1990 of the DRM, Nagpur.	19

5. List of Goods Train Guards annexed with the impugned circular dated 10.7.1990. 20
6. Letter No.G.S./90/7 dated 28.6.90 issued by the Applicant-Council. 21 - 23
7. Letter No.AIGC/CR/NGP/90-1 dated 15.7.1990 issued by the applicant-council. 24 - 25
8. Letter dated 14.7.90 issued by the Applicant-Council. 26
9. Letter No.BCT/834/17/2(AVC) dated 9.2.1989 issued by the Bombay Division of Central Railway, Bombay. 27 - 28
10. Extract of revision classification of Guard Post (merged of grades) - Railway Board's Letter No.E(NG)-1-86 PMI-II dated 12.3.1987. 29
11. Letter dated 20.2.1990 issued by the Applicant-Council. 30 - 31

12 mp 88090

13. Reply to Appls
or Nil

1 to 3
Ramamthy
Signature of the Applicant.

For use in Tribunal's Office.

Date of filing
or

Date of receipt by post

Registration No.

Signature
for Registrar

DWSm
C. J. Petition

Administrative Tribunal,
Received application on 7/8/90....
By hand / post
5/11/90 6/4/90
2 sets
Received clerk

Office Notes, Office
Memorandum, of Coram.
Appearance, Tribunal's
orders of direction &
Registrar's Orders

X
X
X
X
X
X

Tribunal's Orders.

①

Notices are issued
to the all Respondents
on dt ~~28-10-28~~ 28-9-40

NB

28-9-40

Respondent no. 223

by mail on 28-9-40.

Neither AD nor unserved
notice returned back
in No. R. no. 1.

23/10

Office Notes, Office
Memorandum, of Coram
Appearance, Tribunal's
orders of direction &
Registrar's Orders

Tribunal's Orders.



Date: 10.8.90 Camp at Nagpur

It is stated by the
counsel of the applicant that
this matter may be heard at
New Bombay on 22.8.90.
The prayer is allowed.

List for hearing on
admission at New Bombay
on 22.8.90.

Sd/-
(I.K. RASGOPI) M(A)

Sd/-
(G. SREEDHARAN NAIR) V.C.

Stamp No.(N) 62/90.

Tribunal's Order:-

Dated: 22.8.1990.


Heard Mr.R.R.Pillai for the applicant. The application is on behalf of the All India Guards Council, ^{whereas,} Rule 4(5)(b) of the Central Administrative Tribunal (Procedure) Rules, 1987 provides that permission can be granted to an association representing the persons desirous of joining in a single application provided, however, that the application shall disclose the categories of persons on whose behalf it has been filed, *along with atleast one official person*

The learned Counsel stated that he has filed an application for joining the name of Shri P.Mishra, who is a Guard and a member of All India Guards Council as one of the applicants. This application is not available in the file although according to the Counsel this was filed in the Nagpur Sitting on 10th August, 1990. The application should also indicate the class/category of persons represented by the association and file a list of the members of the Association whom the association represents ^{for the purposes of this case.} Subject to the above, the application is admitted.

Issue notice to the respondents to file their reply within four weeks from the date of receipt of this order, with a copy to the applicant, who may file his rejoinder, if any, within two weeks thereafter.

Keep the case before the Dy. Registrar on 23.10.1990.


(KAMLESHWAR NATH)
V/C.


(B.C.MATHUR)
V/C.

OA 692/90

(4)

Date: 23.10.90

m.p. No. 880/90, for
impleading one Guard
as applicant No. 2,
held on 5/12/90.

6/11/90

Vakalatnama filed by
Shri R. Raman Pillai,
advocate on behalf of
the applicant on 10/11/90.

6/11/90

Neither the Applicant nor
his Advocate are present.

Mrs. G.B. Bore, Asstt.
Personal Officer, Central Rly
Nagpur is present on behalf of
Respondents No. 2 and 3.

Office to verify the
acknowledgement due in respect
of Respondent No. 1.

Adjourned for to 5.12.90
for ~~reply~~ reply by Respondent No.
2 and 3.

Registrar

Per Tribunal

Date: 5/12/90

Applicant in person / by none
Advocate / Respondent by Mr Adaval
Council. As bench is not functioning
The matter adjourned to 18/11/91
for orders on mp 880/90

Dy. Registrar

Received reply to the application
from Respondents in OA No. 692/90
by hand/letter on 5/12/90

Date: 10/12/90 Receiving Clerk.

Per Tribunal

Date: 18/11/91

Applicant in person / by none
Advocate / Respondent by Mr. Sant Udesw
UDC from the Office of R. 3.
Council. for want of time
The matter adjourned to 22/4/91 for
for orders on mp 880/90

Dy. Registrar

(6)

Dated: 22/4/91 Camp at Nagpur.

Applicant by Mr. F.G. Isaac holding
the brief of Mr. R.R. Pillai. Respondents
by Ms. Indira Bodele.

At Mr. Isaac's Request S.O. to
24/4/91 for orders on M.P. 880/90.

T.C.N. P. S. Chandhri
(T.C. Reddy) (P.S. Chandhuri)
M(C) M(A).

MP.N. 22/91
fixed for
orders on
24.4.91.

By
23/4/91

24-4-91
order/Judgement despatched
to Applicant/Respondent (s)
on 23-5-91

23-5-91

O.A.692/90

Camp at Nagpur

8

Tribunal's order:

Date: 24-4-1991

Applicant by Mr.F.J.Isaac holding the brief of Mr.R.Rajan Pillai. Respondents by Ms.Indira Bodade.

2. Mr.Isaac moves M.P.No.880/90 and M.P. N-22/91 for impleading one Prabhudas Sudaram Meshram as applicant No.2. As this request is to comply with the rules, these MPs are allowed. *Amendment* ~~Additional parties~~ be made before the next hearing.

3. The applicant has not yet complied in full with our order dated 22.8.1990. He should do so before the next hearing.

4. The written statement of the respondents is on record. Refjoinder, if any, within a month. List the case for hearing in its own ~~name~~ *turn*.

T.C.S. Reddy
(T.C.S.REDDY)
Member(J)

P.S. Chaudhuri
(P.S.CHAUDHURI)
Member(A)

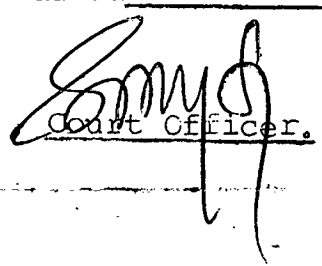
(8)

PER TRIBUNAL

Do. 11/11/93

As per direction of the
Hon'ble Vice Chairman dated
24.8.93, the matter is taken up
from Sine-die list. Fixed for
Final Hearing on 3/1/94
Issue notices for the parties
as per order dated

at Nagpur


Court Officer.

notices issued to both
sides on 24/11/93

2
1/12

Notice dt. 24.11.93
issued to applicant
seel. back inserted
under Postal remark
'Intimation Postal'
We

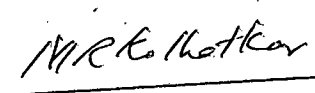
12-1-94

Mr. F.J. Isaac, Counsel
for applicant.

Ms. Indira Bodade
Counsel for respondents.

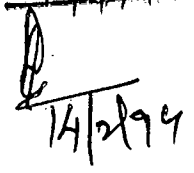
Shri Isaac states that the
dispute has been settled out
of Court and he does not want
to proceed with the present
application.

It is dismissed for want of
prosecution. NO order as to
costs.


M.R. Kolhatkar

(M.R. KOLHATKAR) (M.S. DESHPANDE)
M (A) V.C.

dt 12.1.94.
Order/Judgement despatched
to Applicant/Respondent (s)
on 11/2/94


14/2/94